

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 315**  
**CP-226/ND/2023**

**IN THE MATTER OF:**

Mr. Mahavir Goyal ..... Petitioner/Applicant  
Vs.  
M/s. Nalwa Sons Investement Ltd. And Ors. .... Respondent

**Order u/S. 59 of Companies Act, 2013**

**Order delivered on 01.07.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Amit Goel, Adv.  
For the Respondent :

**ORDER**

In compliance with the order dated 22.04.2024, the Registry has issued E-notice to the Respondents on 30.04.2024, however, no one has appeared on behalf of the Respondents. The Respondents are therefore, said ex-parte.

The Applicant is directed to file a convenience chart and with respect to the prayers made in this application within one week.

List the matter for arguments **on 02.09.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**